

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition Nos. 193/GT/2015**

Subject: Truing-up of capital expenditure and tariff for the period 2013-14 in respect of Teesta Low Dam-III Power Station.

**Petition No. 248/GT/2014**

Subject: Approval of tariff of Teesta Low Dam-III Power Station for the period 2014-19

Petitioner : NHPC

Respondents : West Bengal State Electricity Distribution Co. Ltd.

Date of hearing : **10.3.2016**

Coram : Shri Gireesh. B. Pradhan, Chairperson  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Parties present : Shri Piyush Kumar, NHPC  
Shri Naresh Bansal, NHPC  
Shri A.K. Pandey, NHPC  
Shri Jitendra Kumar Jha, NHPC

**Record of Proceedings**

These petitions were taken up today for hearing.

2. During the hearing, the representative for the petitioner made detailed submissions in the matter and prayed that tariff of the generating stations for 2013-14 may be revised after truing-up exercise and the tariff for the period 2014-19 may be determined as claimed by the petitioner.

3. None appeared on behalf of the respondents. The Commission directed the petitioner to file the following additional information on affidavit, by 21.4.2016, with advance copy to the respondents as under:

- (i) Status of approval of Revised Cost Estimates by Ministry of Power, Govt. of India;
- (ii) Documentary proof for each interest rate reset for each loan, since infusion (2006-07) to 2015-16;
- (iii) Station Balance Sheet since first infusion of Funds (2000-01) to 2014-15 with all schedules/notes;
- (iv) Clarification as to whether the assets/works claimed during 2014-15 under Regulation 14(1)(ii) (at Sl. No. 87 on page 35 and at Sl. Nos. 89, 90, 91 & 92 on page no. 36 of the petition), pertains to original scope of work or has been claimed on the basis of certain operational problems not envisaged during the finalization of original scope of work;
- (v) Revised Cost Estimate amounting to ₹1972.99 crore submitted to CEA for approval as on 30.12.2013 may be furnished (in Petition No. 193/GT/2015).



4. The respondents shall file their replies, if any by 9.5.2016 and the petitioner shall file the rejoinder, if any, by 16.5.2016. No extension of time shall be granted for any reason whatsoever. In case the additional information/ reply/ rejoinder is not filed within the said date, the matter shall be decided as per the available records.

5. Subject to the above the orders in the petitions were reserved.

By Order of the Commission

**-Sd/-**  
(T. Rout)  
Chief (Legal)

